

**NATIONAL COMPANY LAW TRIBUNAL    ITEM NO : 15**  
**ALLAHABAD BENCH**

**CP NO.(IB)48/ALD/2019**

**ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.01.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.**

**NAME OF THE COMPANY : SYNDICATE BANK V/S LEEL ELECTRICALS LTD.**

**SECTION: 7 OF IBC**

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**PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)**

**COUNSEL FOR PETITIONER    : SH. HITESH SANCHAR, ADV. ALONGWITH SH. ANUJ JAIN.**

**COUNSEL FOR RESPONDENT    : SH. KRISHNA DEV VYAS, ADV.**

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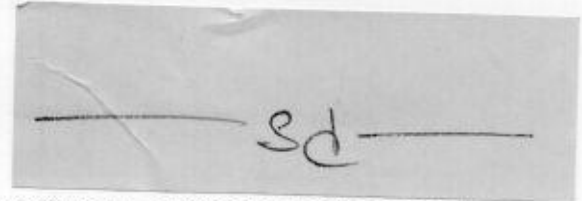
The matter was taken up today through Video Conferencing.

Sh. Hitesh Sanchar, Advocate along with Sh. Anuj Jain for the petitioner and Sh. Krishna Dev Vyas, Advocate for the respondent through Video Conferencing.

The present petition has been filed u/s 7 of the IBC by the Petitioner against the Leel Electrical Ltd., which is already under CIRP vide order dated 04.03.2020 passed in Company Petition No.(IB)189/ALD/2019.

In view of the above, the present petition is dismissed as having become infructuous.

Applicant is at liberty to file his claim, if any, before the RP/ IRP in the aforesaid CIRP.



**Dated : 04.01.2021**

**JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)**

*Typed by :*  
*Kavya Prakash Srivastava*  
*(Stenographer)*